

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**ITEM No. 119
(IB)2900(ND)/2019**

IN THE MATTER OF:

Gitasha Khanna & Ors

Vs.

Aegis Value Homes Ltd

Applicant

Respondent

Under Section: 7 of IBC.

Order delivered on 03.12.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Sanjeev Panda, Adv.

For the Respondent :

ORDER

Learned counsel for the applicant states that service affidavit and form No. 2 are filed but the same has not come to the Court file.

Learned counsel for the Corporate Debtor, who is appearing in IB-2953/ND/2019 against the same Corporate Debtor, is directed to accept notice and she undertakes to file Vakalatnama within three days and reply within ten days, with copy in advance to the other side. Rejoinder within five days, with copy in advance to the other side.

List on 02.01.2020.

Sd/-

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh